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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATION

The 28th December 1944

No. 6883-A.—The following notification, issued by the Government of India in the Legislative Assembly Department, is republished for general information.

By order of the Governor  
R. A. E. WILLIAMS  
Chief Secretary to Government

New Delhi, 6th December 1944

No. F.43-IV-44-A.—His Excellency the Governor-General in exercise of the powers conferred by sub-section 2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, is pleased to direct that a session of the Legislative Assembly shall commence at New Delhi on Thursday, the 8th February 1945.

M. N. KAUL  
Dy. Secy. to the Govt. of India

FINANCE DEPARTMENT

NOTIFICATION

The 3rd January 1945

No. 31-F.—The following notification, issued by the Government of India, Finance Department, is republished for general information.

By order of the Governor  
J. E. MAHER  
Additional Secretary to Government

The 30th March 1944

No. F. 32(2)-R. II/43—The Governor General in Council is pleased to make the following amendments in the Forms of contingent notice of cancellation in Appendix A to the procedural instructions issued in connection with the Indian Civil Service (Non-European Members) Provident Fund Rules and published with the notification of the Government of India in the Finance Department No. D38-A-S. D./43, dated the 14th October 1943, namely :—

(1) In Form I of the said Forms, after the words "the said nomination", the words "so far as it relates to the person, predeceasing me" shall be inserted;

(2) In Form II of the said Forms, for the words and figure "in the event of the person nominated thereunder predeceasing me, or in the event of my hereafter acquiring a family as defined in rule 2 of the said rules, the said nomination shall forthwith stand cancelled", the following shall be substituted, namely :—

"the said nomination shall—

(a) in the event of the person nominated thereunder predeceasing me, forthwith stand cancelled so far as it relates to the persons predeceasing me, or

(b) in the event of my hereafter acquiring a family as defined in rule 2 of the said rules forthwith stand cancelled in its entirety".

K. R. P. AIYANGAR  
Addl. Deputy Secretary to Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATION

The 3rd January 1945

No. 24—IIIC-5/44-Com.—The following notification, issued by the Government of India, in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 9th December 1944

No. 28-ITC/44—In exercise of the powers conferred by sub-rule 3 of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce No. 23-ITC/43, dated the 1st July 1943, namely :—

(1) In part I of the said Schedule against Serial Nos. 41, 44 and 46 the following entries shall be substituted in columns 2 and 3 respectively, namely :—

41 Copper wrought, copper tubes cut to shape and size, copper sheets cut to size and copper perforated sheets or highly polished copper sheets specially prepared for making process blocks. 64,72(2)72(3)

44 Zinc or spelter including zinc scraps in all forms excluding manufacturers thereof but including zinc sheets cut to size and zinc perforated sheets or highly polished zinc sheets specially prepared for making process blocks. 68,68(1),72(2), 72(3)

46 Brass, bronze and similar alloys wrought or in the form of scrap excluding chemical or imitation gold but including brass tubes cut to shape and size and brass sheets cut to size. 70,72(2),72(3)

(2) In part V of the said schedule the following words occurring in column 2 against Serial No. 67(1) shall be deleted.

"Highly polished copper or zinc sheets specially prepared for making process blocks".

K. K. CHETTUR  
Deputy Secy. to the Govt. of India

LAW DEPARTMENT

NOTIFICATIONS

The 30th December 1944

No. 4898-L.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

New Delhi, 16th December 1944

No. 7-A (8)/44—In pursuance of rule 29 of the Auditor's Certificates Rules, 1932, it is hereby notified for general information that the First Examination under the said Rules will be held on the 16th and 17th April and the Final Examination on the 16th, 17th and 18th April 1945. at 11 A.M. and 3 P.M. every day. The examinations will be held at each of the following centres provided that a sufficient number of candidates present themselves for examinations :—

(1) Bombay (2) Calcutta  
(3) Madras (4) Lahore

Additional centres may be appointed should circumstances render such a course desirable.

2. Applications for admission to these examinations are required to be made on the prescribed forms, copies of which may be obtained from the Secretary to the Government of India in the Department of Commerce, Simla. Every such application together with the necessary certificates and bank or treasury receipt for an examination fee of Rs. 30 in the case of the First Examination and of Rs. 50 in the case of the Final Examination must be sent so as to reach the Government of India not later than the 31st January 1945.

3. Every endeavour will be made to declare the results not later than 2½ months after the completion of the examination.

Y. N. SUKTHANKAR  
Joint Secy. to the Govt. of India  
The 30th December 1944

No. 4900-L.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

REGISTRATION OF ACCOUNTANTS  
New Delhi, 9th December 1944

No. 1-A(1)/44—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913) the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

In clause (4) of rule 4 of the said Rules after the word 'imprisonment' the words "or of an offence, not of a technical nature, committed in his professional capacity" shall be inserted.

Y. N. SUKTHANKAR  
Joint Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 3rd January 1945

No. 149-S.T.—The following notification of the Government of India in the Department of War Transport is republished for general information.

By order of the Governor  
B. MUKERJI  
Deputy Secretary to Government

New Delhi, 9th/20th November 1944

No. 17-LPC(37)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

"In the First Schedule to the said Order entries numbers 39 and 88 shall be omitted".

D. P. RUTNAM  
Jt. Secy. to the Govt. of India

The 2nd January 1945

No. 156-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 16th December 1944

No. 308-PA (38)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules,

the Central Government is pleased to direct that the following further amendment shall be made in the Paper Price Control Order, 1944, namely:—

After clause 6 of the said Order, the following clauses shall be inserted, namely:—

"6A. Notwithstanding anything contained in the Paper Control (Economy) Order, 1944 every manufacturer shall, with effect from the 1st February 1945, before despatching any paper, affix on the outer packing of each ream and, in the case of board, on the outer packing of each unit of one gross of 100 sheets, one label of not less than 50 and not more than 60 square inches in area or if he prefers, two labels having a total area within the same limits, on which shall be conspicuously displayed the following particulars:—

- (a) name of manufacturer;
- (b) size of ream in inches or, in the case of board, the size of sheet in inches;
- (c) weight per ream or, in the case of board, weight per sheet;
- (d) the name of the scheduled variety of paper with particulars relating to rag furnish and to any other features for which additional prices are permissible in accordance with clause 4;
- (e) the price per ream of 500 sheets and the price per quire of 25 sheets or in the case of board the price per gross or 100 sheets and the price per sheet determined in accordance with clause 6; and
- (f) the month and year of manufacture;

Provided that in the case of labels affixed to small consignments of odd sizes left over from the quantity manufactured against Government orders, in lieu of the particulars prescribed under item (e) above the price per lb. for wholesale and retail transactions determined in accordance with clause 6 shall be indicated.

6B. After the 30th April 1945 no person shall sell paper the outer packing of which has not been labelled in accordance with the provisions of clause 6A.

6C. Every person other than a manufacturer who sells or offers to sell paper shall, after the 30th April 1945, whenever required by any purchaser or prospective purchaser allow the latter to examine the label or labels affixed in accordance with the provisions of clause 6A to the outer packing of the paper in question."

B. N. KAUL  
Deputy Secy. to the Govt. of India

PRESS NOTE

The 4th December 1944

An amendment to the Cotton Cloth and Yarn (Transmission by Post) Prohibition Order, 1944, published in the Gazette of India of 18th November, permits anyone wishing to do so, to send by post cloth and yarn to the following:—

- (1) The Textile Commissioner, Bombay
- (2) Indian Central Cotton Committee's Technological Laboratory, Bombay.
- (3) Chief Inspector of Cotton Textiles, Bombay
- (4) Controllers of Inspection, Bombay, Madras, Calcutta and Lahore and officers subordinate to them.
- (5) General Headquarters, New Delhi
- (6) Chief Inspector of Stores and Clothing, Cawnpore

An order of the Textile Commissioner published in the Gazette of India of the same date enables the Cotton Textile Mills to despatch by post samples of Standard Cloth, when declared as such, to any Provincial or State Officer in India.